

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.10 of 2014
in DFR No.2715 of 2013

Dated : 25th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s Jaiprakash Power Ventures Ltd. ... Appellant(s)

Versus

H.P. State Electricity Board Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Pawan Upadhyay
Mr. Jayesh Gaurav
Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1

ORDER

IA No.10 of 2014
(Appl. for condonation of delay)

This is an Application to condone the delay of 1032 days in filing the Appeal as against the Order dated 24.01.2011.

This is stoutly opposed by the learned counsel for the Respondent on the ground of failure to give proper explanation and also on the ground of maintainability of the Appeal.

Therefore, we feel that it would be better to hear the matter on all those aspects.

Reply has already been filed by the learned counsel for the Respondent. It is open to the learned counsel for the Applicant/Appellant to file the Rejoinder on or before 10.03.2014 after serving copy on the other side.

Post the matter on **25.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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